

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.420

**IA/1664/ND/2022, IA/3080/ND/2021, IA/6383/ND/2023,
IA/867/ND/2024, IA/1909/ND/2024, IA/2384/ND/2024 IN
IB/613/ND/2019**

IN THE MATTER OF:

State Bank of India	...	Applicant
Versus		
Shri Lal Mahal Ltd	...	Respondent

Under Section 7 (IBC)

Order delivered on 05.07.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	: Adv. Niharika Sharma in IA/1909/ND/2024
For the Respondent	: Adv. L R Goyal for R-1 Axis Bank, Adv. Angad Mehta, in IA 6383/2023
For the Liquidator	: Adv. Sumant Batra, Adv. Nidhi Yadav, Adv. Sarthak Bhandari in all IAs', Adv. Iswar Mohapatra in IA 6383/2023

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/2384/2024:-

Learned Counsel for the Liquidator is present and submitted that they served the copy of the Application on the Director of Enforcement. 10 days time is granted to take steps to serve notice on the Director of Enforcement. List the matter on **02.08.2024**.

IA/1909/2024:-

Pleadings have already been completed. List the matter on **02.08.2024**.

IA/6383/2024:-

Learned Counsel for the Respondent is present. Learned Counsel for the Liquidator is present and seeks some time to argue the matter. List the matter on **02.08.2024**.

IA/ 867/2024:-

Learned Counsel for the Respondent in IA/867/2024 Learned Counsel for the Liquidator, Learned Counsel for the Respondent Axis Bank are present through VC. Ld. Counsel for the Respondent has submitted that they already filed the reply which is not on Board. Let steps be taken and cure the defects if any and upload the same on Board and also further directed the Respondent to serve one more copy of the reply on the Counsel for the Liquidator. List the matter on **02.08.2024**.

All remaining Applications are adjourned to **02.08.2024**.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**